

Meeting of Indo-Fijian representatives with the Minister of External Affairs

207. SHRI LAL K. ADVANI:
 SHRI ASHWANI KUMAR:
 SHRI KAPIL VERMA:
 PROF. CHANDRESH P. THAKUR:
 SHRI SANTOSH BAGRODIA:
 SHRI MUKHTIAR SINGH MALIK:
 SHRIMATI VEENA VERMA:
 DR. RATNAKAR PANDEY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that Indo-Fijian representatives apprised him in June last of the situation arising out of the overthrow of a democratically elected Government in a military coup and the threatened change in that country's Constitution in order to further deprive the Indo-Fijian community of its basic rights and requested the Indian Government to influence Commonwealth countries and the outside world to prevent injustice then in the form of 'apartheid' of another kind; and

(b) if so, what steps Government have taken in this regard and with what results?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH): (a) Representatives of the deposed Bavadra Government in Fiji visited India in June and sought India's support in mobilising world opinion against the recent events in Fiji.

(b) Even prior to the Fiji Leaders' visit, Ministers of State for External Affairs, Shri Natwar Singh and Shri Eduardo Faleiro had visited U.K., Australia and New Zealand to mobilise opinion against the coup and discuss possible courses of action. Prime Minister addressed messages

to various world leaders, including the Secretary General of the Commonwealth, towards the same end. The Government is following the efforts currently under way in Fiji to resolve the constitutional crisis and, depending on the outcome of this process, is keeping under review what further measures may need to be taken.

Implementation of Pay Commission's recommendations in MCD and Delhi Administration

208. SHRI LAL K. ADVANI:
 SHRI ASHWANI KUMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what are the names of departments and undertakings under the Delhi Administration and Municipal Corporation of Delhi where the recommendations of the Fourth Pay Commission already accepted by the Central Government, have not yet been implemented in respect of the B, C & D categories of staff; and

(b) if so, what are the reasons therefor and Government's thinking in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): (a) None.

(b) Does not arise.

Grant of licences to cooperative spinning mills

209. SHRI BASUDEB MOHAPATRA: Will the Minister of TEXTILES be pleased to state:

(a) what is the policy of Government issuing fresh industrial licences in spinning sector to cooperative spinning mills;

(b) whether any proposal for granting such licences to cooperative spinning mills of Orissa are pending with the Central Government; and